

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1329/(MAH)/2017



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: State Bank of India  
V/s.  
Metallica Industries Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Dayag Joshi ilb Bipin Joshi	Advocate	
2.	Rashmi Chavan ilb Avin Pandit	Advocate	

**ORDER**

**CP No.1329/ I&BP/NCLT/MB/MAH/2017**

On the Petitioner Counsel again requesting for an adjournment of this matter on the ground that this matter is pending before Hon'ble High Court of Bombay, this Bench observes that this being an Insolvency & Bankruptcy proceeding, the Petitioner either has to proceed with the Company Petition or seek withdrawal of this case, it cannot remain pending for indefinite period, therefore, the Petitioner is peremptorily directed to argue the case on the next date of hearing or else seek for withdrawal of this case.

List this matter on 19.1.2018.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)